

project could not be completed. This is an important bridge which minimizes traffic problem of twin capital city Naharlagun (Itanagar) by shortening the road length by about 14 kms. I had brought this matter to the notice of hon. Minister of Railways.

Keeping in view of the importance of the bridge and problems being faced by the people of twin capital city, Naharlagun (Itanagar), I urge upon the Government of India to consider this matter for release of necessary funds in the present Budget for its early completion. Thank you.

Demand to remove encroachment of land of the University of Hyderabad

SHRI ELAMARAM KAREEM (Kerala): Sir, I would like to draw the attention of the House towards the forceful encroachment of large acres of land of the University of Hyderabad, East Campus, by many private and public entities. University of Hyderabad was established by an Act of Parliament in 1974 on the lines of point number two of the 'Six-point Formula of 1973' after the historic movement led by the people of Telangana, and it was allotted 2300 acres of land for academic purpose. It is one of India's most reputed central universities and is also an 'institute of eminence'. The university's geographical location and particularly of this specific part of the campus, which is now being encroached, is very crucial and is known for its biodiversity. For the last several years, many private and public entities have been trying to occupy the university land through several ill-tactics. However, a large part of the university land is already given to many institutions. Students and other stakeholders of the university have been continuously resisting this illegal encroachment. I appeal to the Government to urgently intervene and end the illegal and forceful encroachment of one of our premier educational institution's land. Also, the existing land's mutation should be done in favour of the University.

Demand to ensure reservation in promotion for SCs and STs

श्री राम नाथ ठाकुर(बिहार): महोदय, माननीय सर्वोच्च न्यायालय का दिनांक 7 फरवरी, 2020 को सिविल अपील संख्या 1226/2020 मुकेश कुमार एवं अन्य बनाम उत्तराखंड राज्य एवं अन्य में प्रमोशन में रिजर्वेशन विषय पर फैसला आया है। यह विषय अत्यंत महत्वपूर्ण है।

महोदय, इस मामले में न तो भारत सरकार को कभी पक्षकार बनाया गया और न ही भारत सरकार का पक्ष जानने का प्रयास हुआ। उक्त मामला/एस.एस.पी., उत्तराखंड सरकार के द्वारा